

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) Does not arise

(c) Such schemes are formulated by the States on year to year basis depending upon the problems in the affected areas. However, drinking water schemes are taken up for villages with No Source or inadequate sources, including those in drought affected areas, under the normal Minimum Needs Programme and Rajiv Gandhi National Drinking Water Mission/Accelerated Rural Water Supply Programme. An outlay of Rs. 848.15 crores under State Sector Minimum Needs Programme and Rs. 740 crores under Centrally Sponsored Accelerated Rural Water Supply Programme/the Technology Mission has been provided in 1993-94 for supply of safe drinking water in rural areas including villages affected by drought.

[English]

Land Acquired and Given to landless Areas

6189. SHRI S. N. VEKARTA:
SHRIMATI SURYAKANTA
PATIL:

Will the PRIME MINISTER be pleased to state:

(a) the total land acquired by State Governments and Union Territories during the last three years, State-wise so far;

(b) the rates of claims paid to the land owners thereof; and

(c) the total land out of the above acquired land given to landless farmers, State-wise along with the details of further proposals in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) to (c). The details of the land acquired in different States and the Union Territories during the last three years under the State laws for Ceiling on land Holding and the land distributed to the landless rural poor is given in the statement enclosed. The conferences of Chief Ministers/Revenues Ministers of States made recommendations to expedite the distribution of ceiling surplus land to the landless poor. As a result of these recommendations, Special Drive for distribution of ceiling surplus land from October 1991 has been undertaken. This Drive is still going on.

The rates of claims paid to the land owners whose land vested in the States under the above laws vary from State to State.

S.No.	State/UT	Area acquired c.c. taken possession Cumulative							
		1989-90	1990-91	1991-92	1989-90	1990-91	1991-92	1990-91	1991-92
		1	2	3	4	5	6	7	8
13.	Orissa	158911	159073	151404	146087	146056	148061		
14.	Punjab	103706	104210	104603	101226	101355	101862		
15.	Rajasthan	546177	546432	550258	420316	432445	438786		
16.	Tamil Nadu	166169	171114	171114	135897	139620	145972		
17.	Tripura	1946	1947	1944	1598	1598	1598		
18.	Uttar Pradesh	495595	498311	505775	355605	358306	3632167		
19.	West Bengal	1142915	1143222	1200874	869198	899184	928512		
20.	D & N Haveli	7623	7934	7934	7934	56675862	5862		
21.	Delhi	1141	1141	394	312	312	394		
22.	Pondichert	1162	1192	1207	960	1018	1022		
	Total:	6184738	6229568	6332022	4649263	4767058	4956396		